

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD; BOMBAY 1

R.P. NO. 198/92

IN O.A. NO. 461/92

Anil S. Wasnik

Applicant

V/s

Collector of Central Excise
Bombay-III & 2 ors.

Respondents

Coram: Hon. Shri Justice S K Dhaon, Vice Chairman

Hon. Shri M Y Priolkar, Member (A)

TRIBUNALS ORDER:

Dated: 11.12.92

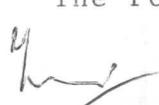
(Per: S K Dhaon, Vice Chairman)

The order dated 16.7.1992 passed by us is the subject matter of this Review Application.

In our order we have given reasons as to why for the purpose of determining the seniority of the applicant the length of service rendered by him at Bombay cannot be taken into account at Nagpur. Assuming that the reasons given by us are faulty, that can be no ground for filing a review application. We are satisfied that our order does not suffer from any error apparent on the face of the record to review our decision in the context of Order 47 Rule 1 of Civil Procedure Code. Therefore, no ground exists for either reviewing or modifying our order.

We are disposing this application by adopting the process of circulation which is permissible under the rules.

The review application no. 198/92 is rejected.


(M Y Priolkar
M(A))


(S K Dhaon)
V.C.